

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Service Tax Appeal No. 41822 of 2013**

(Arising out of Order-in-Original No. 09/2013 dated 23.05.2013 passed by Commissioner of Central Excise Chennai –I Commissionerate 26/1, Mahatma Gandhi Road, Nungambakkam, Chennai-600034

**M/s. Hindustan Steelworks Construction Limited, : Appellant**  
No.24, Garment Complex,  
SIDCO Industrial Estate,  
Guindy, Chennai-600032.

**VERSUS**

**The Commissioner of GST & Central Excise, : Respondent**  
Chennai South Commissionerate,  
MHU Complex, No. 692, Anna Salai,  
Nandanam, Chennai-600035

**APPEARANCE:**

None  
For the Appellant

Shri Rudra Pratap Singh, ADC (A.R)  
For the Respondent

**CORAM:**

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)**  
**HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER Nos. 40531/2023**

**DATE OF HEARING: 28.06.2023**  
**DATE OF DECISION: 28.06.2023**

**Order : Per Ms. Sulekha Beevi C.S.**

None for the appellant. The matter was posted for hearing on 05.04.2023 and 22.05.2023. The Bench had directed the Registry to issue notice to the address of the appellant by registered post. Registry has issued notice to the appellant informing the date of hearing as

28.06.2023. In spite of such notice, there is no response from the appellant. Appeal is dismissed for default in terms of Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in the open court on 28.06.2023)

**(M. AJIT KUMAR)**  
**Member (Technical)**

**(SULEKHA BEEVI C.S.)**  
**Member (Judicial)**

RKP